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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CONT.CAS(C) 17/2019

BEJON KUMAR MISRA Petitioner
Through: Mr. Bijender P Kumar and Mr.
Shashank Deo Sudhi, Advocates.

versus

VIJAY KUMAR DEV & ANR Respondents
Through: Mr. Anuj Aggarwal, ASC, GNCTD
with Ms. Arshya Singh, Mr. Yash
Upadhyay and Mr. Siddhant Dutt,
Advocates for R-1 & 2 alongwith Mr.
Rohit M. Tripathi, Pharmacy Officer

+ W.P.(C) 11902/2018

SANGEETA BANERJEE Petitioner
Through: Mr. Deepak Singh, Mr. Deepak Negi
and Ms. Astha Rathor, Advocates

versus

GOVT OF NCT OF DELHI & ORS. Respondents
Through: Mr. Dev P. Bhardwaj, CGSC for
UOI, R-3.

+ W.P.(C) 83/2018

NIDHI GUPTA Petitioner
Through:

versus

GOVT. OF NCT OF DELHI AND ANR. Respondents
Through: Mr. Santosh Kr. Tripathi, SC (Civil),
GNCTD with Mr. Arun Panwar and
Mr. Kartik Sharma and Ms. Prashansa
Sharma, Advocates.



+ W.P.(C) 9283/2018 & CM APPLs. 28592/2020, 16566/2021

BEJON KUMAR MISRA Petitioner

Through: Mr. Bijender P Kumar and
Mr. Shashank Deo Sudhi, Advocates.

versus

GOVERNMENT OF NCT OF DELHI & ANR Respondents

Through: Mr. Anuj Aggarwal, ASC, GNCTD
with Ms. Arshya Singh, Mr. Yash
Upadhyay and Mr. Siddhant Dutt,
Advocates for R-1 & 2 alongwith Mr.
Rohit M. Tripathi, Pharmacy Officer
Dr. A K. Mehta, Addl. Medical
Superintendent

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

% **22.02.2024**

1. Mr. Anuj Aggarwal, learned counsel for the GNCTD has handed over a photocopy of the e-mail dated 22nd February, 2024. The said e-mail reads as under: -

“From: OFFICE OF THE MINISTER OF HEALTH, URBAN DEVELOPMENT, IRRIGATION FLOOD CONTROL, INDUSTRIES, ART, CULTURE and LANGUAGE, TOURISM, GOVT.OF NCT OF DELHI

moh.delhi@delhi.gov.in

Subject: High Court Matter CONT CAS(C) 17/2019 dated 22.02.2024

Date: 22-Feb-2024 at 8:37:57 AM

To: santoshtripathioffice@gmail.com,

scgnctd@gmail.com

Cc: mopdelhi mopdelhi@gmail.com

Dear Sir,

For High Court matter CONT CAS(C) 17/2019 dated 22.2.2024



It is submitted before the Hon'ble Court that undersigned is equally pained by the fact that inspite of Court Case and clear directions from the then Health Minister dated 9.1.2023, the Department has not drafted the bill and placed it before the undersigned. It's more shocking that the undersigned was never informed about this matter in Hon'ble High Court. On 20.2.2024, the concerned file was put before the undersigned when it was just 48 hours before the Contempt proceedings were listed before the Hon'ble High Court. The Chief Secretary was directed to provide the current status of the draft bill and also fix the responsibility for delay in drafting the bill. The Department has sought 8 more weeks for finalising the draft bill. The Hon'ble Court is humbly requested to fix the matter after 8 weeks so that Department can submit the status before the Hon'ble Court.

*Sd/-
(Saurabh Bharadwaj)
Minister (Health)*

*Attachments
Note dated 20.2.2024
Status report by Dept submitted to Minister of Health received late night on 21.2.2024”*

2. In view of the aforesaid e-mail, both the Health Secretary and the Health Minister, GNCTD are directed to be personally present in Court on the next date of hearing.
3. List on 21st March, 2024 at 4:00 P.M.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

FEBRUARY 22, 2024/rhc